

The Fiscal Responsibility and Budget Management (Amendment) Bill, 2024

SHRI A.A. RAHIM (Kerala): Madam, I move for leave to introduce a Bill further to amend the Fiscal Responsibility and Budget Management Act, 2003.

The question was put and the motion was adopted.

SHRI A.A. RAHIM: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule), Shri A.A. Rahim.

The Constitution (Amendment) Bill, 2024 (Insertion of New Article 21-B and amendment of the Seventh Schedule)

SHRI A.A. RAHIM (Kerala): Madam, I move for leave to introduce a Bill further to amend the Constitution of India, the Constitution (Amendment) Bill, 2024.

The question was put and the motion was adopted.

SHRI A.A. RAHIM: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Right of Children to Free and Compulsory Education (Amendment) Bill, 2024, Shri A.A. Rahim.

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2024

SHRI A.A. RAHIM (Kerala): Madam, this Bill is related to the right of children to play.

Madam, I move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2024.

The question was put and the motion was adopted.

SHRI A.A. RAHIM: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Makhana (Fox Nut) Industry (Promotion and Development) Bill, 2024, Shri A.D. Singh.

The Makhana (Fox Nut) Industry (Promotion and Development) Bill, 2024

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Thank you, Madam, Vice-Chairperson for giving me the opportunity.

SHRI A.D. SINGH (Bihar): Madam, I move for leave to introduce a Bill to provide for the promotion and development of the Makhana (fox nut) industry, predominantly cultivated and produced in the State of Bihar, by constituting a Makhana Board, and mandatory declaration of Minimum Support Price of Makhana and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI A.D SINGH: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Constitution (Amendment) Bill 2025 (amendment of article 293), Shri A.D. Singh.

The Constitution (Amendment) Bill 2025 (amendment of article 293)

SHRI A.D. SINGH (Bihar): Madam Vice-Chairperson, I move for leave to introduce a Bill further to amend the Constitution of India. It pertains to transparency, imposing conditions on the borrowings of any State by the Central Government.

The question was put and the motion was adopted.

SHRI A.D SINGH: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Code on Social Security (Amendment) Bill, 2024. Dr. John Brittas.

The Code on Social Security (Amendment) Bill, 2024

DR. JOHN BRITTAS (Kerala): Madam Vice-Chairman, I move for leave to introduce 'The Code on Social Security Bill, 2024' to amend the Code on Social Security, 2020